

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
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O.A/350/636/2021

Date of Order: 15.07.2021

Coram: Hon'ble Bidisha Banerjee, Judicial Member

Goutam Kumar Jati, son of Late Nirmal Kumar Jati, aged about 55 years, working as Senior Technician under Senior DSTE/Signal/Kharagpur, S.E. Railway, residing at Vill + PO Raghunathpur, Dist. Hooghly, Pin 712245.

--Applicant

-Vs-

1. Union of India, service through the General Manager, South Eastern Railway, Kolkata -43.
2. Senior Divisional Signal & Telecommunication Engineer Signal/ Kharagpur, PO+ PS Kharagpur Paschim Medinipur 721301.

--Respondents.

For The Applicant(s): Mr. A. Chakraborty, counsel

For The Respondent(s): Ms. S. Chowdhury, standing counsel.

ORDER (ORAL)

Bidisha Banerjee Member (J):

Heard Ld. Counsel for the applicant. Ms. S. Chowdhury, Ld.

Standing counsel for the respondents is also heard.

2. The applicant has approached this Tribunal seeking the following reliefs:-

"i) An order do issue directing the respondents to sanction HRA for the period from 30.10.2017 till 01.06.20 in favour of the applicant."

3. At hearing, Ld. Counsel for the applicant would submit that the applicant is aggrieved as his prayer for grant of HRA, on his transfer and posting at Mourigram in 2017, has not been sanctioned by the respondent authorities. Ld. Counsel would further submit that HRA was declined on the ground that he had to stay near his Headquarter station to attend duty anytime specially in emergency. However, HRA has been

sanctioned in favour of the applicant w.e.f. 01.06.2020 instead of 30.10.2017. Being aggrieved, the applicant has approached this Tribunal seeking the abovementioned reliefs.

4. As a comprehensive representation has not been preferred earlier, at hearing, Ld. Counsel for the applicant would seek liberty to file a comprehensive representation to the competent respondent authorities and a direction upon the respondents to consider and dispose of the same in a time bound manner.

5. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the competent respondent authority, seeking redressal of his grievance, within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 3 months from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.

6. It is made clear that I have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

7. The present O.A accordingly stands disposed of. No costs.



(Bidisha Banerjee)
Member (J)

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